

MR. CHAIRMAN: If the House agrees, I shall put all the cut motions together to the vote of the House.

15.43 hrs.

TAMIL NADU APPROPRIATION
BILL, 1978*

HON. MEMBERS: Yes.

MR. CHAIRMAN: I put all the cut motions, No. 1 to 25, to the vote of the House.

All the cut motions were put and negatived.

MR CHAIRMAN: The question is:

"That the respective sums not exceeding the amounts on Revenue Account and Capital Account shown in the third column of the order paper, be granted to the President out of the Consolidated Fund of Tamil Nadu to defray the charges that will come in course of payment during the year ending the 31st day of March, 1977, in respect of the heads of demands entered in the second column thereof against demands Nos. 1 to 57."

The motion was adopted.

MR. CHAIRMAN: The question is:

"That the respective supplementary sums not exceeding the amounts on Revenue Account and Capital Account shown in the third column of the order paper, be granted to the President out of the Consolidated Fund of Tamil Nadu to defray the charges that will come in course of payment during the year ending the 31st day of March, 1978, in respect of the heads of demands entered in the second column thereof against:—

Demand Nos. 1, 4, 9 to 12, 14 to 28, 30 to 39, 41 to 45, 48 to 53 and 55 to 57."

The motion was adopted

THE MINISTER OF FINANCE (SHRI C. SUBRAMANIAM): I beg to move for leave to introduce a Bill to authorise payment and appropriation of certain sums from and out of the Consolidated Fund of the State of Tamil Nadu for the services of the financial year 1976-77.

MR. CHAIRMAN: The question is:

"That leave be granted to introduce a Bill to authorise payment and appropriation of certain sums from and out of the Consolidated Fund of the State of Tamil Nadu for the services of the financial year 1976-77."

The motion was adopted

SHRI C. SUBRAMANIAM: I introduce the Bill I beg to move:

"That the Bill to authorise payment and appropriation of certain sums from and out of the Consolidated Fund of the State of Tamil Nadu for the services of the financial year 1976-77, be taken into consideration."

MR. CHAIRMAN: The question is:

"That the Bill to authorise payment and appropriation of certain sums from and out of the Consolidated Fund of the State of Tamil Nadu for the services of the financial year 1976-77, be taken into consideration."

The motion was adopted.

*Published in Gazette of India Extraordinary, Part II, section 2, dated 24-3-78, introduced/moved with the recommendation of the President.

MR. CHAIRMAN: We now take up the clause-by-clause consideration of the Bill. The question is:

"That Clauses 2 and 3 stand part of the Bill."

The motion was adopted.

Cluses 2 and 3 were added to the Bill

MR. CHAIRMAN: The question is:

"That the Schedule, Clause 1, the Enacting Formula and the Title stand part of the Bill."

The motion was adopted.

The Schedule, Clause 1, the Enacting Formula and the Title were added to the Bill.

SHRI C. SUBRAMANIAM: I beg to move:

"That the Bill be passed."

MR. CHAIRMAN: The question is:

"That the Bill be passed."

The motion was adopted.

15.45 hrs.

TAMIL NADU APPROPRIATION (No. 2) *BILL, 1976

THE MINISTER OF FINANCE (SHRI C. SUBRAMANIAM): I beg to move for leave to introduce a Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of the State of Tamil Nadu for the services of the financial year 1975-76.

MR. CHAIRMAN: The question is:

"That leave be granted to introduce a Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of the State of Tamil

Nadu for the services of the financial year 1975-76."

The motion was adopted.

SHRI C. SUBRAMANIAM: Sir, I introduce the Bill. I beg to move:

"That the Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of the State of Tamil Nadu for the services of the financial year 1975-76, be taken into consideration"

MR. CHAIRMAN: The question is:

"That the Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of the State of Tamil Nadu for the services of the financial year 1975-76, be taken into consideration."

The motion was adopted.

MR. CHAIRMAN: Now, we take up clause-by-clause consideration. The question is:

"That Clauses 2 and 3 stand part of the Bill."

The motion was adopted.

Cluses 2 and 3 were added to the Bill

The Schedule, Clause 1, the Enacting Formula and the Title were added to the Bill

SHRI C. SUBRAMANIAM. I beg to move:

"That the Bill be passed"

MR. CHAIRMAN. The question is:

"That the Bill be passed."

The motion was adopted.

*Published in Gazette of India Extraordinary, Part II, section 2, dated 24-3-76.

†Introduced/Moved with the recommendation of the President.